

have talks regarding Indo-Nepalese River Valley Projects; and

(b) if so, the specific matters discussed by him with Nepal Government and the result thereof?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes, Sir.

(b) Discussions were held regarding:

- (i) release of land required for the construction of Gandak Project and Nepal bund in Nepal;
- (ii) minor amendments to the Gandak agreement; and
- (iii) release of land for Western Kosi Canal alignment in Nepal.

His Majesty's Government have agreed to release the lands required for Gandak Project immediately.

Agreement has been reached regarding draft minor amendments to the Gandak agreement.

With regard to release of land for Western Kosi Canal, it was agreed to discuss further.

Shri Bibhuti Mishra: May I know the nature of the minor amendments in the Gandak agreement?

Dr. K. L. Rao: They are of a technical nature. One of them consists in giving operation facilities to the Nepal Government for the canal under which the Nepal Government have got a large amount of ayacut to be served, namely the Don branch canal. There are two other technical items of a similar nature.

Shri Bibhuti Mishra: May I know how far this agreement will help in the expeditious completion of the Gandak project?

Dr. K. L. Rao: I am glad to submit that the work on the Nepal bund which has been held up for years has started as a consequence of this.

Shri Shree Narayan Das: What were the difficulties expressed by the Nepal Government with regard to the Western Kosi Canal and has any date been fixed for further discussion in this regard?

Dr. K. L. Rao: The difficulties expressed were that His Majesty's Government felt that in the Saptari area through which the canal passes, the people have got to be given certain facilities in order to counteract the difficulties of yielding up their rich lands for this alignment. No date has as yet been fixed for discussion.

Shri K. N. Tiwary: May I know what assistance has been given to the Nepal Government in the matter of electricity and water?

Dr. K. L. Rao: In the Gandak project, the power-house will be built by the Government of India and then handed over when the Nepal Government develop a power of the M.W. In the case of the Kosi project, we are giving half the power at cost price.

Shri K. N. Pande: May I know whether the construction work will be completed before the rainy season starts?

Dr. K. L. Rao: That is our hope.

Government Employees Owning Houses

***767. Shri Rishang Keishing:** Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether Government have issued orders that those Government servants who have their own houses in Delhi will not be allotted Government quarters;

(b) the number of Government employees who live in Government quarters although they have their own houses in Delhi; and

(c) the reasons for allowing those employees to live in Government quarters?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) Yes. If an exception is made the officer will be treated as a non-official and charged market rent.

(b) About 340 in so far as General Pool residences are concerned.

(c) These allotments were made a long time ago and it would be difficult to go into the reasons for allotment in each case. However, each case is now being reviewed.

Shri Rishang Keishing: What are the conditions under which government officials who own houses here in Delhi can live in government quarters and rent out their own houses?

Shri Mehr Chand Khanna: There are a number of officers who own houses in Delhi but are still living in government residences. So we have divided the problem into two parts: (1) as regards those who own houses and have been living in government houses and (2) as regards those who have their own houses and wish allotment of government residences. As regards the latter category, I have stated that if an officer who owns a house wants a government residence, we are going to treat him as a non-official and charge him full market rent. As regards previous cases, each is being looked into.

Mr. Speaker: The Question Hour is over.

WRITTEN ANSWERS TO
QUESTIONS

Enquiry into Affairs of M/s. Sahu Jain Group of Companies

*761. **Shri A. K. Gopalan:** Will the Minister of Finance be pleased to state:

(a) whether the Inspector appointed to go into the affairs of M/s. Sahu-Jain Group of Companies has submitted any interim report to Government;

(b) if so, the main contents of the report; and

(c) the action taken thereon?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): (a) No interim report has yet been submitted by the Inspector.

(b) and (c). Do not arise.

सिनेमा के निकट बालिका विद्यालय के लिये जमीन

७६३. { श्री राम सेवक यादव :
श्री किशन पटनायक :

क्या निर्माण, आवास तथा पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जैन बालिका विद्यालय की इमारत के लिये दिल्ली के इरोज सिनेमा के सामने मड़क उस पार केवल ३० फुट की दूरी पर जमीन का आवंटन किया गया है ;

(ख) यदि हां तो क्या उनके मन्त्रालय को नागरिकों की ओर से कोई अभ्यावेदन मले हैं कि सिनेमा के सामने बालिका विद्यालय बनाना उचित नहीं है ; और

(ग) यदि हां, तो क्या सरकार विद्यालय के लिये कोई और जमीन देने का विचार कर रही है ?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) In the layout plan of Jangpura Colony which was approved by the Delhi Development Provisional Authority in 1957, as well as by the Delhi Municipal Corporation, a site for a primary school was provided near the Eros Cinema. The site was allotted to the Jain Education Society on application.

(b) Yes, from a section of the residents.

(c) It is not considered desirable to cancel the allotment made nearly two years ago.